

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL(AT) NO.23 OF 2019

IN THE MATTER OF:

Pramod Kumar Goil

Appellant

Vs

Shree Bihari Forgings Pvt Ltd & Ors.

Respondents

For Appellant:- Mr. Harish Gaur, Advocate.

For Respondents: - Ms Aarushi Tikku, Advocate for R2.

O R D E R

13.08.2019 - Learned counsel for appellants submits that in terms of Diary No.11691 he has furnished fresh particulars as regards Respondent No.1 and 3. From record we find that notices through speed post have been delivered and served upon Respondent No.1 and 3. Thus service is declared to have been effected on Respondent No.1 and 3. There is no appearance on their behalf. Learned counsel for the appellants is granted two weeks' time to file rejoinder to the reply affidavit filed by the Respondent No.2.

List the appeal for admission (after notice) alongwith Company Appeal (AT) No.380/2018 on **3rd September, 2019**.

(Justice Bansi Lal Bhat)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

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